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O.A. No. 130/2005

Order dated 17-05-2006.

Applicant a retired employee of the Railway has filed this Original Application under section 19 of the Administrative Tribunals Act, 1985 seeking for a direction to the Respondents to pay the financial benefits accrued to him. Respondents by filing counter have disclosed that reliefs claimed in this Original Application have already been granted to him. As regards payment of interest for the delayed payment of the dues, the Respondents have explained the delay occurred in payment of the dues to the Applicant. As agreed to by the learned counsel appearing for both sides, this Original Application is therefore, disposed of as in-fructuous. There shall be no order as to costs.

R.M.  
MEMBER(ADMN.)